

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/119/2020**

This the 20<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Neena Sharma, Age 27 years, D/o Sh. Bodh Raj Sharma, R/o Gayatri Mandir, Ramnagar, Udhampur and one another

....Applicant

(Advocate:- Mr. Amit Gupta-Not present)

Versus

State through Commissioner cum Secretary Technical Education Department, Govt. of Jammu and Kashmir, Civil Secretariat, Srinagar/Jammu and 2 ors.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed dates i.e. 04.08.2020 and 27.10.2020 also, nobody had joined the video conference on behalf of the. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*